

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.170/2017

**Present:1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (T) Shri S. Vijayaraghavan**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18<sup>th</sup> April, 2017, 10.30 A.M**

Name of the Company		RBL Bank Ltd. -Versus- MBL Infrastructures Ltd. & Ors	
Under Section		<b>7</b>	<b>I B C</b>
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

ATANU MUKHERJEE, ADVOCATE  
NARAYAN DEBNATH, ADVOCATE

INTERIM RESOLUTION  
PROFESSIONAL

RBL Bank Ltd.  
(Applicant)

atm  
18/4/17  
A  
18/04/17

Mr. Abhishek Mishra, Sr. Adv } for respondent  
Ms. Rajshree Kanna, Adv }

*[Signature]*  
18/4/17

**ORDER**

Ld. Counsels for the petitioner and the respondents as well as the Interim Resolution Professional (IRP) are present.

IRP has informed that Committee of Creditors is to be formed within one or two days and he will proceed according to law under

the provision of the IBC. He is directed to form Committee of Creditors as soon as possible as per IBC, 2016.

Corporate Debtor is directed to fully cooperate with the IRP and provide the information as required by him.

Petitioner is also directed to serve a copy of the petition on the Corporate Debtor.

List the matter on 01/05/2017.

Sd/-

(S. Vijayaraghavan)  
Member (T)

Sd/-

(Vijai Pratap Singh)  
Member (J)